FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NISHTA MALL MANAGEMENT COMPANY PRIVATE LIMITED (In Liquidation)

SL.NO	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Nishta Mall Management Company Private Limited (In Liquidation)**
2.	Date of incorporation of corporate debtor	16th August, 2004
3.	Authority under which corporate debtor is incorporated/ Registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH2004PTC148033
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 28, 01st Floor, Krisha Arcade, Yashwant Shrusti, Khaira, Boisar Tal. & Dist. Palghar, Boisar, Thane, Palghar, Maharashtra, India, 401501 (As per MCA Records)
6.	Date of closure of Insolvency Resolution Process	21st August, 2026 (order received by the Liquidator on 24/08/2026)
7.	Liquidation commencement date of corporate debtor	21st August, 2026 (order received by the Liquidator on 24/08/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021 2022/13927
9.	Address and e-mail of the liquidator, as registered with the Board	2404B Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra ,400053 nehavkjain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	KDRA Insolvency Professionals Private Limited, Unit # 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai – 400053 liquidationquality@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **M/s NISHTA MALL MANAGEMENT COMPANY PRIVATE LIMITED (In Liquidation) on 21st August, 2026** (Order received by the Liquidator only on 24th August, 2026)

Sd/-
Neha Jain Nemani
Liquidator
Nishta Mall Management Company Private Limited
IBBI Registration No. IBBI/IPA-001/IP-P 02465/2021 2022/13927
AFA Validity Date – 30th June, 2027

Date: 27/08/2026
Place: Mumbai

JK MAINI PRECISION TECHNOLOGY LIMITED

(FORMERLY KNOWN AS JKFEL TOOLS & TECHNOLOGIES LIMITED)
CIN: U25933MH2024PLC417852

JK MAINI GLOBAL AEROSPACE LIMITED

(FORMERLY KNOWN AS RAY GLOBAL CONSUMER ENTERPRISE LIMITED)
CIN: U52520MH2021PLC354360

Registered Office: C/O Raymond Limited, Jekegram, Pokhran Road No 1, Thane, Maharashtra – 400606
Tel: +91 22 61527000
Email: info.jkmaini@raymond.in ; **Website:** www.jkmaini.com

NOTICE

NOTICE is hereby given that the 3rd Annual General Meeting ("AGM") of the Members of JK Maini Precision Technology Limited ("the Company 1") and 6th Annual General Meeting of the Members of JK Maini Global Aerospace Limited ("the Company 2") will be held on **Friday, September 18, 2026 at 11:00 A.M. (IST)** ("the Company 1") **and 12:00 Noon (IST)** ("the Company 2") respectively, through two-way VC/OAVM facility in compliance with all the applicable provisions of Companies Act, 2013 and Rules made thereunder and in compliance with General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") and other applicable Circulars issued in this regard by the MCA, to transact business set forth in the Notice of the AGM.

Pursuant to relevant Circulars issued MCA, the Company is permitted to hold the AGM through VC/OAVM, without the physical presence of the Members at a common venue.

In compliance with the said Circulars, the aforesaid AGM's of Company 1 and Company 2 is being held through VC/OAVM and the Notices of the AGM of Company 1 and Company 2 along with the Annual Report for Financial Year 2025-26 has been sent on August 26, 2026 only through electronic mode to those Shareholders whose e-mail addresses are registered with the Company / MUFG Intime India Private Limited *(formerly known as Link Intime India Private Limited)* ['RTA/MIIPL'] / National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ['CDSL'] {"the Depositories"}. The Notice of AGM along with the Annual Report is also available on the website of Company 1 and Company 2 at www.jkmaini.com and on NSDL portal at www.evoting.nsdl.com.The Company has engaged the services of NSDL for providing facility of voting through remote e-Voting, participation in the AGM through VC/OAVM and e-Voting during the AGM.

In compliance with the provisions of Section 108 of the Companies Act, 2013 ('the Act') read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time and Secretarial Standard-2 on General Meetings issued by The Institute of Company Secretaries of India:

a) The Company is providing remote e-Voting facility to its Members to cast their vote by electronic means on the Resolutions set out in the Notices of the AGM of Company 1 and Company 2 dated August 26, 2026.

b) Day, Date and Time of commencement of remote e-Voting of Company 1 and Company 2: **Monday, September 14, 2026 at 9:00 A.M. (IST)**.

c) Day, Date and Time of end of remote e-Voting of Company 1 and Company 2: **Thursday, September 17, 2026 at 5:00 P.M. (IST)**.

d) Cut-off Date for remote e-Voting of Company 1 and **Company 2: Friday, September 11, 2026**.

e) Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the AGM Notice of both the Companies and holds Equity Shares as on the Cut-off Date of Company 1 and Company 2 i.e. **Friday, September 11, 2026**, should follow the instructions for e-Voting as mentioned in the AGM Notices.

f) The Members who will be attending the AGM through VC/OAVM and who have not cast their vote through remote e-Voting shall be able to exercise their voting rights through e-Voting system at the AGM.

g) The Members are requested to note that:
   i. Remote e-Voting module shall be disabled by NSDL for voting after **5:00 P.M. on Thursday, September 17, 2026**;
   ii. The Members who have already casted their vote through remote e-Voting may attend the AGM but shall not be entitled to cast their vote again; and
   iii. Shareholders holding Equity Shares in physical or in dematerialized form as on the Cut-off Date i.e. **Friday, September 11, 2026,** shall be entitled to vote.

Members will have an opportunity to cast their vote remotely or during the AGM through electronic voting system on the businesses as set forth in the Notice of the AGM. The manner of voting remotely or during the AGM for Members holding Equity Shares in dematerialized mode, physical mode and who have not registered their email addresses have been provided in the Notice convening the AGM. Instructions for attending the AGM through VC/OAVM are also provided in the Notice of AGM.

Members holding shares in physical mode who have not registered their e-mail addresses with the Company / RTA / Depositories, they may do so by sending a duly signed request letter to MUFG Intime India Private Limited *(formerly known as Link Intime India Private Limited)*, the Registrar and Share Transfer Agent of Company 1 and Company 2, by providing Folio No., Name of the Shareholder, email ID and mobile number at (Unit: JK Maini Precision Technology Limited and JK Maini Global Aerospace Limited), C-101, 247 Park, L.B.S Marg, Vikhroli (West), Mumbai - 400083, Tel: 022-49186000 or by sending a scanned copy of the signed request letter on e-mail: investor.helpdesk@in.mpms.mufg.com. Shareholders holding Equity Shares in demat mode are requested to contact their Depository Participant ("DP") and register their e-mail address in the demat account as per the process advised by their DP.

For any query relating to attending the AGM of Company 1 and Company 2 through VC/OAVM or remote e-Voting or voting during the AGM, Members may write to Mr. Sanjeev Yadav, Senior Manager-NSDL, Phone No.: 022-4886 7000 or email: evoting@nsdl.com OR Mr. Rakesh Darji, Authorised Representative of Company 1 and Company 2, C/o Raymond Limited, Pokharan Road No.1, Jekegram, Thane (West), Pin Code - 400 606, Phone. No. +91 22 6152700 or email: rakesh.darji@raymond.in.

The Company has appointed T. B. Kaushik, Company Secretary in Practice of DM & Associates Company Secretaries LLP as the Scrutinizer for overseeing/conducting the voting process in a fair and transparent manner.

The Results of the e-Voting / voting at AGM of Company 1 and Company 2 along with the Scrutinizer's Report, shall be displayed at the Registered Office of Company 1 and Company 2, placed on the website of the Company and website of NSDL.

By Order of the Board
For JK Maini Precision Technology Limited
Sd/-
Gautam Maini
Managing Director
DIN: 00667616

For JK Maini Global Aerospace Limited
Sd/-
Gautam Maini
Managing Director
DIN: 00667616

Date: August 26, 2026
Place: Thane

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT) (THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR SECURITIES. NOT FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURES REQUIREMENTS), 2018, AS AMENDED

PUBLIC ANNOUNCEMENT

Please scan this QR code to view the Red Herring Prospectus

SKYWAYS GROUP

SKYWAYS AIR SERVICES LIMITED

(TO BE LISTED ON THE MAIN BOARD OF BSE AND NSE)

Our Company was incorporated in Delhi as **"Skyways Air Services Private Limited"** a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated December 21, 1984 issued by Registrar of Companies, Delhi and Haryana. Thereafter, our Company was converted from a private limited company to a public limited company under the provisions of the Companies Act, 2013, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on March 29, 2025. Accordingly, upon conversion the name of our Company was changed to **"Skyways Air Services Limited"** by deletion of the word 'Private'. A fresh certificate of incorporation consequent upon conversion of our Company from private limited company to public limited company dated **May 05, 2025**, was issued by the Registrar of Companies, Delhi bearing Corporate Identification Number **"U74899DL1984PLC019666"**. For details of incorporation, change of name and registered office of our company, please refer to chapter titled ***"History and Certain Corporate Matters"*** beginning on page 305 of the RHP dated August 11, 2026 read with Corrigendum dated August 12, 2026 and Addendum dated August 24, 2026.

Registered and Corporate Office: RZ 128-129A, Mahipalpur Extension NH-8, New Delhi, Delhi, India, 110037 | **Tel No:** +91 – 9910791501 | Email: cs@skyways-group.com | **Website:** www.skyways-air.in
Contact Person: Mr. Hitesh Kumar, Company Secretary and Compliance Officer

NOTICE TO INVESTORS

SECOND ADDENDUM TO THE RED HERRING PROSPECTUS DATED AUGUST 11, 2026
PROMOTERS OF THE COMPANY: MR. YASHPAL SHARMA AND MR. TARUN SHARMA
SECOND ADDENDUM TO THE RED HERRING PROSPECTUS DATED AUGUST 11, 2026: NOTICE TO THE INVESTORS ("THE SECOND ADDENDUM")

INITIAL PUBLIC OFFER OF UP TO 4,22,31,600 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE), AGGREGATING UPTO ₹ [•] LAKHS ("THE OFFER") COMPRISES OF A FRESH ISSUE OF UP TO 2,88,98,300 EQUITY SHARES AGGREGATING TO ₹ [•] LAKHS ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 1,33,33,300 EQUITY SHARES ("OFFERED SHARES") AGGREGATING TO ₹ [•] LAKHS COMPRISING UP TO 71,20,690 EQUITY SHARES BY YASHPAL SHARMA AGGREGATING UP TO ₹ [•] LAKHS AND UP TO 24,60,000 EQUITY SHARES BY TARUN SHARMA AGGREGATING UP TO ₹ [•] LAKHS (COLLECTIVELY, "PROMOTER SELLING SHAREHOLDERS") AND UP TO 18,66,000 EQUITY SHARES BY HIMANSHU CHHABRA AGGREGATING UP TO ₹ [•] LAKHS AND UP TO 18,86,610 EQUITY SHARES BY ROHIT SEHGAL AGGREGATING TO ₹ [•] LAKHS (COLLECTIVELY, "OTHER SELLING SHAREHOLDERS"), (THE "SELLING SHAREHOLDERS"), AND SUCH OFFER FOR SALE OF EQUITY SHARES BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE"). THE OFFER WILL CONSTITUTE [•] % OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY HAS UNDERTAKEN A PRE-IPO PLACEMENT OF 40,19,326 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 120/- PER EQUITY SHARE AGGREGATING TO ₹ 4,823.19 LAKHS. THE SIZE OF THE FRESH ISSUE AS DISCLOSED IN THE DRAFT RED HERRING PROSPECTUS, AGGREGATING UP TO 3,29,17,700 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH HAS BEEN REDUCED BY 40,19,326 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH PURSUANT TO THE PRE-IPO PLACEMENT, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR, AND ACCORDINGLY, THE FRESH ISSUE IS FOR AN AGGREGATE OF UP TO 2,88,98,300 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH. FURTHER, THE PRE-IPO PLACEMENT HAS NOT EXCEEDED 20% OF THE SIZE OF THE FRESH ISSUE.

This Second Addendum is in reference to the RHP dated **August 11, 2026**, read with the Corrigendum dated **August 12, 2026**, and Addendum dated **August 24, 2026 ("First Addendum")**, filed by the Company with the ROC Delhi, Securities and Exchange Board of India (**"SEBI"**) and the Stock Exchanges. Post filing the First Addendum dated **August 24, 2026**, to the RHP, the Hon'ble High Court Delhi has passed order dated 25.08.2026 in Writ Petition (Civil) 12334 of 2026 along with the CM application 57212 of 2026. Accordingly, the following additional disclosures are proposed to be made in the RHP by way of this Second Addendum:

1. We propose to Add the following disclosure in ***"Outstanding Litigations and Material Developments – Litigation against our Company – Outstanding material civil litigation - PG Paper Company Limited Vs. Skyways Air Services Limited & Ors. [Writ Petition (Civil) 12334 of 2026 along with the CM application 57212 of 2026]"*** that was included in the RHP read with Addendum:

   Following the hearing on August 24, 2026, the Hon'ble High Court passed an order dated August 25, 2026 (published on August 26, 2026). During the hearing, the learned counsel appearing for SEBI submitted that the petitioner had no locus to file any representation before SEBI. The Company also opposed the limited prayer for consideration of the representations, primarily on the ground that the petitioner had no locus to make such representations. The Hon'ble High Court did not express any opinion either on the merits of the allegations raised by the petitioner or on the locus of the petitioner to make such representations. The Hon'ble High Court directed SEBI to consider and decide the representations made by the petitioner, in accordance with law, within a period of two weeks. The Hon'ble High Court expressly left open for consideration by SEBI, in accordance with law, both the merits of the allegations and the locus of the petitioner to make such representations. The writ petition was accordingly disposed of in the aforesaid terms.

2. We propose to add the following disclosure in ***"Risk Factors: RF - 6 - A FIR no. 172/25 at Police Station - Economic Offence Wing, Delhi has been filed jointly against our Material Subsidiary, Brace Port Logistics Limited, our Company and 7 other third parties on December 12, 2025, under Section 316(2), 316(5), 318(4), 338, 336(3), 340(2), 61(2) of Bharatiya Nyaya Sanhita 2023 ("BNS"). Further, a Writ Petition (Civil) 12334 of 2026 along with the CM application 57212 of 2026, has been filed in the Hon'ble High Court of Delhi, against our Company, SEBI, Brace Port Logistics Limited seeking directions to SEBI to consider and decide complainant's representation to SEBI. Any adverse action, against our Material Subsidiary and our Company arising from the above proceedings, may have an adverse effect on the operations and reputation of our Material Subsidiary and our Company, and could have an adverse impact on our ability to conduct business, our financial condition and our results of operations"*** on page 34-35 of the RHP read with Addendum shall be updated in the manner set out below:

   Following the hearing on August 24, 2026, the Hon'ble High Court passed an order dated August 25, 2026 (published on August 26, 2026). During the hearing, the learned counsel appearing for SEBI submitted that the petitioner had no locus to file any representation before SEBI. The Company also opposed the limited prayer for consideration of the representations, primarily on the ground that the petitioner had no locus to make such representations. The Hon'ble High Court did not express any opinion either on the merits of the allegations raised by the petitioner or on the locus of the petitioner to make such representations. The Hon'ble High Court directed SEBI to consider and decide the representations made by the petitioner, in accordance with law, within a period of two weeks. The Hon'ble High Court expressly left open for consideration by SEBI, in accordance with law, both the merits of the allegations and the locus of the petitioner to make such representations. The writ petition was accordingly disposed of in the aforesaid terms.

The Second Addendum should be read in conjunction with the RHP read with Corrigendum and First Addendum and accordingly, all references to this information in the RHP stands amended pursuant to this Second Addendum. The information in this Second Addendum supplements and updates the information in the RHP solely to the extent set out above. However, this Second Addendum does not purport to, nor does it reflect all the changes that have occurred from the date of the filing of the RHP and the date of this Second Addendum, and, accordingly, does not include all the changes and/or updates that will be included in the Prospectus. Please note that the information included in the RHP will be suitably updated, including to the extent updated by way of this Second Addendum, as may be applicable, in the Prospectus and when filed with the RoC, and subsequently submitted with SEBI and the Stock Exchanges. Investors should not rely on the Draft Red Herring Prospectus for any investment decision and should read the RHP along with the Addendum and this Second Addendum before making an investment decision with respect to the Offer.

This Second Addendum shall be available on the website of SEBI at www.sebi.gov.in , the website of Stock Exchanges at www.bseindia.com and www.bseindia.com, the website of our Company at www.skyways-air.in and the websites of the Book Running Lead Managers, namely, Holani Consultants Private Limited at ipo@holaniconsultants.co.in, Shannon Advisors Private Limited at pavan@shannon.co.in, and Dolat Finserv Private Limited at skyways.ipo@dolatfinserv.com. All capitalized terms used in this Second Addendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Red Herring Prospectus and First Addendum.

BOOK RUNNING LEAD MANAGERS TO THE OFFER			REGISTRAR TO THE OFFER
SHANNON		DOLAT FINSERV	
HOLANI CONSULTANTS PRIVATE LIMITED 401 – 405 & 416 – 418, 4th Floor, Soni Paris Point, Jai Singh Highway, Bani Park, Jaipur – 302016 **Tel.:** +91 0141 – 2203996 **Website:** www.holaniconsultants.co.in **Email:** ipo@holaniconsultants.co.in **Investor Grievance ID:** complaints.redressal@holaniconsultants.co.in **Contact Person:** Mrs. Payal Jain **SEBI Registration No.:** INM000012467	**SHANNON ADVISORS PRIVATE LIMITED** 902, 9th Floor, New Delhi House, Barakhamba Road, New Delhi – 110001 **Tel.:** +91 – 011 42758011 **Website:** www.shannon.co.in **Email:** pavan@shannon.co.in **Investor Grievance ID:** grievance@shannon.co.in **Contact Person:** Mr. Pavan Kumar Agrawal **SEBI Registration No.:** INM000013174	**DOLAT FINSERV PRIVATE LIMITED** 301-308, 3rd Floor, Bhagwati House, Plot A/19, Veera Desai, Andheri (West), Mumbai - 400058 **Tel.:** +91 – 22 2673 2602 **Website:** www.dolatfinserv.com **Email:** souvik@dolatcapital.com **Investor Grievance ID:** info@dolatfinserv.com **Contact Person:** Mr. Souvik Chatterjee **SEBI Registration No.:** INM000012643	**BIGSHARE SERVICES PRIVATE LIMITED** Office No, S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400093 **Tel:** +91 22-6263 8200; **Fax:** +91 22-6263 8299 **Website:** www.bigshareonline.com **Email:** ipo@bigshareonline.com **Investor Grievance ID:** investor@bigshareonline.com **Contact Person:** Mr. Babu Rapheal C **SEBI Registration Number:** INR000001385

For **Skyways Air Services Limited**
On behalf of the Board of Directors
Sd/-
Yashpal Sharma
Chairman and Managing Director

Place: Delhi
Date: 26.08.2026

Skyways Air Services Limited (**"Company"**) is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make and initial public offer of its equity shares and has filed the Red Herring Prospectus dated August 11, 2026, Corrigendum to the RHP dated August 13, 2026 and Addendum dated August 24, 2026 with RoC Delhi, SEBI and the Stock Exchanges. The Red Herring Prospectus is available on the website of SEBI at www.sebi.gov.in websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com, respectively and the websites of the BRLMs, i.e., Holani Consultants Private Limited at www.holaniconsultants.co.in, Shannon Advisors Private Limited at www.shannon.co.in and Dolat Finserv Private Limited at www.dolatfinserv.com. The investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, refer to the Section titled "Risk Factors" beginning on page 29 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (**"U.S. Securities Act"**), and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation under the U.S. Securities Act and applicable laws of the jurisdictions where such offers and sales occur. There will be no public offering in the United States.

CONCEPT

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NISHTA MALL MANAGEMENT COMPANY PRIVATE LIMITED (In Liquidation)

SL.NO	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Nishta Mall Management Company Private Limited (In Liquidation)**
2.	Date of incorporation of corporate debtor	16th August, 2004
3.	Authority under which corporate debtor is incorporated/ Registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH2004PTC148033
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 28, 01st Floor, Krisha Arcade, Yashwant Shrusti, Khaira, Boisar Tal. & Dist. Palghar, Boisar, Thane, Palghar, Maharashtra, India, 401501 (As per MCA Records)
6.	Date of closure of Insolvency Resolution Process	21st August, 2026 (order received by the Liquidator on 24/08/2026)
7.	Liquidation commencement date of corporate debtor	21st August, 2026 (order received by the Liquidator on 24/08/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021 2022/13927
9.	Address and e-mail of the liquidator, as registered with the Board	2404B Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra ,400053 nehavkjain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	KDRA Insolvency Professionals Private Limited, Unit # 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai – 400053 liquidationquality@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **M/s NISHTA MALL MANAGEMENT COMPANY PRIVATE LIMITED (In Liquidation) on 21st August, 2026** (Order received by the Liquidator only on 24th August, 2026)

Sd/-
Neha Jain Nemani
Liquidator
Nishta Mall Management Company Private Limited
IBBI Registration No. IBBI/IPA-001/IP-P 02465/2021 2022/13927
AFA Validity Date – 30th June, 2027

Date: 27/08/2026
Place: Mumbai

KNR CONSTRUCTIONS LIMITED

CIN: L74210TG1995PLC130199
Regd. Office : KNR House , 3rd & 4th Floor, Plot No: 114, Phase-I, Kavuri Hills, Hyderabad - 500033.
Ph: 040 -40268759 / 61 /62, Fax: 040-40268760;
website : knrcl.com; E-mail : investors@knrcl.com

NOTICE
[For the attention of the Equity Shareholders of the Company]
Transfer of Equity shares of the Company to Investor Education and Protection Fund

This notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 (the Act) read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the rules) as amended from time to time.

The rules interalia provides that shares in respect of which dividend has not been paid or claimed for seven consecutive years or more, are required to be transferred to the Demat Account of IEPF authority.

Complying with the requirements of the rules, the Company has communicated individually to the respective shareholders at their registered address whose shares are due to be transferred in the month of October 2026 to the IEPF Authority (for the unclaimed dividend for the FY 2018-19) and the full details of such shareholders including their folio number or DP ID-Client ID are also made available on the website of the Company www.knrcl.com .

In case the Company does not receive any valid claim from the shareholders by 30th September 2026, the Company shall, in order to comply with the requirements as set out in the rules, initiate necessary steps to transfer the shares held by the concerned shareholders to the Demat account of IEPF Authority by the due date as per the procedure stipulated in the Rules and without further notice in the following manner:

In case of shareholders holding shares in

- Physical form: The Company would be issuing new share certificate(s) in lieu of the original share certificate(s) held by them for the purpose of dematerialization and transfer of shares to the Demat account of the IEPF authority and upon such issue, the original share certificate(s) which are registered in the name of the original shareholders shall automatically stand cancelled and be deemed non-negotiable.
- Dematerialized form: The Company shall inform the depository by way of corporate action for transfer of shares lying in their demat account in favour of the demat account of the IEPF authority.

Shareholders may also note that both the unclaimed dividend and corresponding shares transferred to IEPF authority including all benefits accruing on such shares, if any, can be claimed back by them from IEPF authority after following the procedure prescribed under the Rules which are on the website www.iepf.gov.in

For any queries/information on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent, M/s Link Intime India Private Limited, Unit: KNR Constructions Limited, C-101, 247 park, LBS Mark, Vikhroli (W), Mumbai- 400083. Ph: 022-4918 6000/6270 email: iepf.shares@linkintime.co.in

By order of the Board
Sd/-
Haritha Varanasi
Company Secretary

Place : Hyderabad
Date : 26-08-2026

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

युपीआय प्रणालीची विक्रमी दशकपूर्ती

आजचे युग वेगवान युग आहे असे आपण वारंवार म्हणत असतो. त्याचे महत्त्वाचे कारण म्हणजे साधारणपणे गेल्या पंचवीस ते तीस वर्षात तंत्रज्ञान इतक्या प्रचंड वेगाने विकसित झाले की त्याची कोणी कल्पनाही केली नाही. विज्ञान तंत्रज्ञानाचे शोध लागत असतात. त्यात नव्याने पुढे आलेल्या गोष्टी लोकांपर्यंत पोहचणे आणि त्याचा वापर सुरू होणे यालाही बराच कालावधी लागू शकतो. साधारणपणे १९८०-९० पर्यंत असाच लोकांचा समज होता परंतु २००१नंतर तंत्रज्ञानात इतकी प्रगती झाली की त्यात लागलेले शोध पुढच्या वर्ष सहा महिन्यात लोकांपर्यंत पोहचले आणि त्यात निर्माण झालेल्या वस्तूंचा वापरही सुरू झाला. ९० च्या दशकामध्ये संगणकाने जगभर आपला जम बसवला होता. पुढच्या दहा वर्षामध्ये इंटरनेट प्रचंड वेगाने विकसित झाले. अवकाशातील उपग्रहांच्या माध्यमातून संदेश आणि दळणवळण यंत्रणा अधिक भक्कम झाली आणि २००९ मध्ये भारतात आधारकार्डची सुरुवात झाली. प्रत्येक व्यक्तीची सगळ्या अर्थव्यवहारांची कुंडली या आधारकार्ड प्रणालीतून मांडली गेली. अगदी जागतिक बँकेच्या तत्कालिन अध्यक्षांनीसुद्धा आधारकार्ड ही जगातील सर्वात मोठी बायोमेट्रीक क्रांती असल्याचे वर्णन केले होते. भारतासारख्या सर्वाधिक लोकसंख्या असलेल्या देशात आधारकार्डने अनेक आर्थिक व्यवहारांना मोठा आधार दिला. गेल्या दहा वर्षात भारताने याच आर्थिक व्यवहारांमध्ये पुन्हा अशीच क्रांती घडवली आहे. त्याला आपण युपीआय म्हणजेच युनिफाईड पेमेंट इंटरफेस आपण म्हणतो. या भारतीय डिजिटल पेमेंट प्रणालीची सुरुवात झाली. पाहाता पाहाता जगातील सर्वात मोठी आणि सर्वात मोठ्या आर्थिक उलाढालीचा विक्रम युपीआयने नोंदवला आहे. २५ ऑगस्ट २०१६ ला सुरू झालेल्या या प्रणालीने आता दहा वर्ष पूर्ण केलेली आहेत. या दहा वर्षात १३ हजार पटींनी युपीआयच्या वार्षिक अर्थव्यवहारांची विक्रमी झेप नोंदली गेली. ज्याची आज संपूर्ण जगालादेखील नोंद घ्यावी लागते आणि भारत हा जगातील सर्वाधिक युपीआय पेमेंट किंवा व्यवहार करणारा सर्वात मोठा देश ठरला आहे.

कोरोना काळात जास्त वापर

विशेषतः कोरोना काळामध्ये भारतात मोठ्या प्रमाणावर डिजिटल किंवा युपीआय पेमेंटचा सर्वाधिक वापर झाला. एकमेकांपासून अंतर ठेवण्याचे बंधन किंबहुना वस्तू वापरतानादेखील स्वच्छतेचे वारंवार केले जाणारे आवाहन अशा काही अभूतपूर्व मर्यादा प्रत्येक व्यक्तीवर आल्या होत्या आणि त्याचा अतिशय गंभीर परिणाम भारताच्या दैनंदिन आर्थिक व्यवहारावर होत होता. यावेळी निर्माण झालेल्या या समस्येचे भारताने संधीत रुपांतर केले आणि सरकारी पातळीवरून अधिकाधिक प्रमाणात युपीआय किंवा डिजिटल पेमेंट करण्याला सरकारने प्रोत्साहन दिले. तशा प्रकारच्या व्यवस्था उभ्या केल्या. एवढेच नव्हे तर डिजिटल व्यवहार करणाऱ्यांना सवलत किंवा डिस्काऊंट देण्याचे प्रकारही सुरू झाले.

ज्यावेळी ही प्रणाली सुरू झाली त्यावेळी १ लाख ७८ कोटी आर्थिक व्यवहार एका वर्षामध्ये झाले होते. परंतु आज म्हणजे २०२५-२६ मध्ये या व्यवहारांची संख्या २४ हजार १६२ कोटींवर जाऊन पोहचली. केंद्र सरकारच्या अर्थमंत्रालयाने असे म्हणणे आहे की, २०१६-१७ मध्ये या १ लाख ७८ कोटी व्यवहारातून ७ लाख कोटींची उलाढाल झाली आणि आज २०२५-२६ मध्ये ती तब्बल ३१४ लाख कोटींपर्यंत जाऊन पोहचली आहे. या विक्रमाची जागतिक नाणेनिधीनेदेखील दखल घेतली आणि युपीआय ही जगातील सर्वात मोठी रिअल टाईम पेमेंट प्रणाली असल्याचे जाहीर केले आहे. या सगळ्या अर्थव्यवहारामध्ये मोठमोठ्या कंपन्या, बँका यांचा सहभाग आहेच. परंतु व्यक्ती-व्यक्तींमध्ये होणाऱ्या व्यवहारांचा वाटा हा ७१ टक्के असल्याचे स्पष्ट झालेले आहे. त्यामध्ये पाचशे रुपयाहून कमी रकमेचे व्यवहार सर्वाधिक म्हणजे ८६ टक्के झाल्याचे मंत्रालयाचे म्हणणे आहे. २०१६-१७ मध्ये युपीआय पद्धती स्वीकारलेल्या केवळ ४४ बँका होत्या. आज या बँकांची संख्या ७०३ वर पोहचलेली आहे. यावर्षीच्या जुलैच्या एकाच महिन्यात या युपीआय पेमेंटने एका महिन्यातला सर्वाधिक विक्रम नोंदवून २३६६ कोटींची उलाढाल केली.

तंत्रसाक्षरता नसूनही विक्रम

आज सामान्य भाजी विक्रेता, रिक्षाचालक, छोटा मोठा कारागिर ते अगदी कॉर्पोरेट कंपन्यांपर्यंत या युपीआय प्रणालीचा वापर होतो. सर्वाधिक लोकसंख्या असलेल्या आणि जगाच्या तुलनेमध्ये तंत्र साक्षरता कमी असलेल्या भारतात आज संख्येने ही युपीआय प्रणाली स्वीकारली जावी हे भारतीय समाजव्यवस्थेत्याचा सजग आणि सकारात्मक मानसिकतेचे प्रतीक ठरते. अर्धशिक्षित असलेल्या लोकांनीदेखील या प्रणालीचा यशस्वीपणे उपयोग केला याचे महत्त्वाचे कारण म्हणजे दोन्ही बाजूंनी तंत्रज्ञानाचा थेट उपयोग होत असल्याने या युपीआय व्यवहाराविषयीची विश्वासार्हता सर्वाधिक महत्त्वाची ठरली. आपण करीत असलेले पेमेंट अचूक पद्धतीने योग्य त्या व्यक्तीच्याच खात्यात जाते आहे किंवा आपल्यालाही मिळते आहे याबद्दलचा विश्वास हे या युपीआय तंत्रप्रणालीचे सर्वात मोठे यश म्हणता येईल. आर्थिक व्यवहार म्हटल्यानंतर एकमेकांमधली विश्वासार्हता ही अधिक महत्त्वाची ठरते. अगदी या प्रणालीपूर्वी किंवा अजूनही काही प्रमाणात धनादेश किंवा चेकने पैसे देण्याचा प्रकार होतो. परंतु तिथेदेखील फसवणूक होते आणि मग चेक बाऊन्स झाला तर तो आता गुन्हा मानला जातो आहे. चेक देऊनही पैसे मिळाले नाहीत तर संबंधित व्यक्तीला दंडही केला जातो. अशा परिस्थितीत ही युपीआय प्रणाली निश्चितच दिलासा देते. अर्थात हे तंत्रज्ञान जसे विकसित होत आहे. तशा त्यात काही विकृतीही घुसल्या आहेत. डिजिटल अरेस्ट किंवा समोरच्या व्यक्तीच्या युपीआय कार्डाचा पिन नंबर मिळवून खात्यातले पैसे लंपास करण्याची दरोडेखोरीही सुरू झालेली आहे.

सुविचार

विलास कोळेकर
मालेवाडी, जि. सांगली. मोबा.९४२२४२०६११

मन मोठं असो वा लहान, जर अंतःकरणात गोडवा नसेल तर माणूसच काय, एखादी मुंगीसुद्धा जवळ येणार नाही.

पंचांग

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-: जन्मराशी :-
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१३-३५ ते २४-०० कुंभ

रवी उदय- ०६-२४
रवी अस्त- १८-५६

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पाककृती

रोझ कोकोनट बर्फी

नारळी पौर्णिमेसाठी झटपट बनेल अशी एक खास पाककृती. खोबऱ्यापासून बनणारी ही बर्फी तुम्हाला नक्कीच आवडेल पण खोबऱ्याची बर्फी तर आपण नेहमीच खातो, त्याला नवीन ट्वीस्ट देण्यासाठी 'रोझ सिरप'चा शाही वापर करून आपण ही बर्फी बनवणार आहोत. कशी ते पाहूया...

★ **साहित्य :** २ कप ओल्या किंवा सुक्या खोबऱ्याचा कीस, १ कप कंडेन्स्ड मिल्क, ३ चमचे रोझ सिरप, २ चमचे तूप, सुक्या गुलाबाच्या पाकळ्या (सजावटीसाठी).

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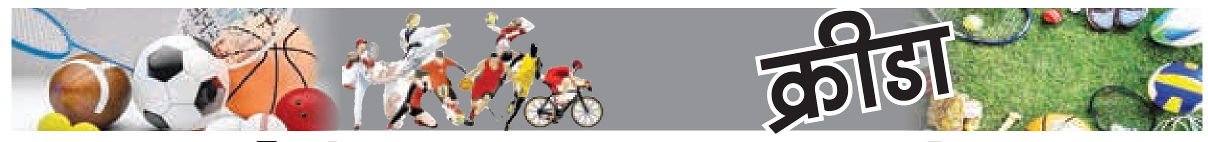
क्रीडा



भारत कसोटी मालिका विजयाच्या उंबरठ्यावर

फॉलोऑन मिळाल्यानंतर श्रीलंकेच्या ६ बाद २२९ धावा

कोलंबोत सुरू असलेल्या मालिकेतील दुसरा आणि अखेरच्या कसोटीच्या चौथ्या दिवशी भारतीय गोलंदाजांनी श्रीलंकेचा पहिला डाव २९० धावांत गुंडाळला. त्यामुळे पहिल्या डावात २१३ धावांची मोठी आघाडी घेतलेल्या भारताने श्रीलंकेला फॉलोऑन दिला. त्यानंतर दुसऱ्या डावातही श्रीलंकेच्या फलंदाजांची दाणादाण उडाली आणि पावसामुळे संध्याकाळी ४.५० वाजता पंचांनी खेळ थांबवला, तेव्हा श्रीलंकेची अवस्था ६ बाद २२९ धावा अशी झाली होती. त्यामुळे श्रीलंकेचा संघ १८ धावांच्या आघाडीवर आहे. परिणामी भारतीय संघ मालिका विजयाच्या उंबरठ्यावर आहे.

■ कोलंबो

भारतीय संघाने नाणेफेक जिंकून प्रथम फलंदाजीचा निर्णय घेतला होता. त्यानंतर भारताने ९ बाद ५०३ धावांवर पहिला डाव घोषित केला आहे. काल तिसऱ्या दिवसअखेर पहिल्या डावात श्रीलंकेने ८ बाद २६५ धावा केल्या होत्या. त्यामुळे हा सामना भारतीय संघाकडे झुकला होता. श्रीलंकेची अवस्था बिकट असताना आज चौथ्या दिवशी दिनुशाने खालच्या फळीतील फलंदाजांना सोबत घेऊन डाव सावरण्याचा प्रयत्न केला. त्याने लाहिरू कुमारा याच्यासोबत नवव्या विकेटसाठी ५८ धावांची भागीदारी केली. लाहिरूला १२ धावांवर सारांश जैनने बाद केले. त्यानंतर दिनुशानेही जास्त वेळ तग धरला नाही. सारांश जैनच्या गोलंदाजीवर त्याची १०२ धावांवर विकेट गेली आणि श्रीलंकेचा पहिल्या डाव २९० धावांवर संपला. भारताने फॉलोऑन दिल्याने श्रीलंकेला पुन्हा फलंदाजीसाठी उतरावे लागले. श्रीलंकेच्या दुसऱ्या डावाची सुरुवात चांगली झाली नाही. संघाने ६३ धावांत दोन गडी गमावले. यानंतर पसिंदू सुरियाबंदारा आणि कामिंदू मेंडिस यांनी सूत्रे हाती घेतली. दोघांनीही भारतीय गोलंदाजांविरुद्ध आक्रमक फलंदाजी केली. मेंडिसने ८७ चेंडूंमध्ये आपले अर्धशतक पूर्ण केले. यानंतर सुरियाबंदाराने ७८ चेंडूंमध्ये आपले अर्धशतक पूर्ण केले. त्यांची ११५ धावांची शानदार भागीदारी होताच प्रसिद्ध कृष्णा ही भागिदारी तोडण्यात यशस्वी ठरला. त्याने शॉर्ट पिच बॉल टाकून मेंडिसला अडचणीत आणले आणि तो शुभमन गिलच्या हाती झेल देऊन बाद झाला. मेंडिसने ५५ धावा केल्या होत्या. चहापानानंतर श्रीलंकेच्या ३ विकेट झटपट घेतल्या. मानव सुथारच्या चेंडूवर कर्णधार धनंजय डी सिल्वा (२३) हा देवदत्त पडिक्कलकरवी झेलबाद झाला.

सुरियाबंदाराने आपले पहिले कसोटी शतक पूर्ण करण्याची संधी गमावली. तो सुथारच्या चेंडूवर मोठा फटका मारण्यासाठी पुढे सरसावला, सुथारने चेंडू फलंदाजापासून दूर वळवला. यष्टीरक्षक ऋषभ पंतने कोणतीही चूक न करता यष्टी उद्ध्वस्त केल्या. सूर्यबंदारा ९२ धावा करून बाद झाला. यानंतर सारांश जैनने निरोजन डिकवेलाला पायचित करून श्रीलंकेला सहावा धक्का दिला. यावेळी श्रीलंकेची धावसंख्या २१८ होती. यानंतर खराब हवामानामुळे पुढील खेळ थांबवण्यात आला. तेव्हा श्रीलंकेने ६ गडी बाद २२९ धावा केल्या होत्या.

यूएस टेनिस ओपनच्या मिश्र दुहेरीत सेरेना-कार्लोस, जोकोविच-सबालेन्का पराभूत

■ न्यूयॉर्क

न्यूयॉर्कमधील आर्थर ॲश स्टेडियमवर झालेल्या यूएस टेनिस ओपनच्या मिश्र दुहेरीत उपांत्यपूर्व फेरीत सेरेना विल्यम्सच्या बहुप्रतिक्षित पुनरागमनाला खीळ बसली. सेरेना आणि कार्लोस अल्काराझ या स्टार जोडीला फ्लॅविओ कोबोली आणि बेलिंडा बेन्सिक यांच्याकडून ५-४(४), ४-१ असा पराभव पत्करावा लागला. या पराभवामुळे या अमेरिकन दिग्गज खेळाडूचे तीन वर्षांनंतर यूएस ओपनमधील पुनरागमन संपुष्टात आले. नोव्हाक जोकोविच आणि आर्यना सबालेन्का या जोडीलादेखील मिश्र दुहेरीच्या पहिल्याच फेरीत पराभवाला सामोरे जावे लागले. कोबोली आणि बेन्सिच यांच्याविरुद्ध त्यांना सुरुवातीपासूनच दबावाला सामोरे जावे लागले.

सेरेना आणि अल्काराझ यांनी सुरुवातीच्या टप्प्यात अनेक चुका केल्या, ज्याचा फायदा त्यांच्या प्रतिस्पर्ध्यांनी घेतला. पहिल्या सेटचा निकाल टायब्रेकमध्ये लागला, जिथे कोबोलीने आपला संयम राखत एक एस मारून सेट जिंकला.

राष्ट्रीय तायक्वाँदो स्पर्धेमध्ये समर्थ पाटीलला कांस्य

■ बंगळुरू

बंगळुरूमध्ये केंद्रीय विद्यालय संघटनेच्या वतीने झालेल्या राष्ट्रीय तायक्वाँदो स्पर्धेत समर्थ पाटीलने ५२ किलो वजनी गटात कांस्यपदक पटकावत उल्लेखनीय कामगिरी केली. या स्पर्धेत समर्थने उत्कृष्ट खेळाचे प्रदर्शन करुन उपांत्य फेरीत धडक मारली. उपांत्य फेरीत त्याचा सामना दिल्लीच्या खेळाडूसोबत झाला. अत्यंत अटीतटीच्या लढतीत समर्थने शेवटच्या क्षणापर्यंत जोरदार लढत दिली; मात्र केवळ एका गुणाच्या फरकाने त्याला पराभव स्वीकारावा लागला.